THE HIGH COURT OF MEGHALAYA SHILLONG

ANNUAL CONFIDENTIAL REPORT OF JUDICIAL OFFICERS

Name of Judicial Officer:	
Report for the year ending:	

PERSONAL DATA

(To be filled by the concerned Judicial Officer)

- 1. Name of Judicial Officer :-
- 2. Post held with special :- power, if any
- Date of continuous :appointment to present grade
- 4. Present post and date of :- appointment thereto
- 5. Period of work done during :- the year under report
- i. On judicial side :-
- ii. On administrative side :-
- iii. On deputation :-
- iv. Period of attachment :-
- 6. Brief description of the :duties performed by the
 Judicial Officer, including
 any other special work
 done, during the year with
 special achievements, if
 any.
- 7. Brief description of :- assistance and guidance received by the Judicial Officer from seniors.

[By the assessed Judicial Officer]

YEARLY CALENDAR

OFFICER RELATED	FROM	ТО	NO. OF DAYS
Casual Leave			
Earned Leave			
Maternity Leave			
Any other Leave			
TOTAL			
DUTY RELATED	FROM	ТО	NO. OF DAYS
Attached for other			
work			
Training			
Official duty			
Attending Seminar/			
Conference			
TOTAL			
COURT WORK	FROM	ТО	NO. OF DAYS
PARALYSED DUE TO			
Strike			
Bandh			
Full suspension of			
Court work on death			
etc.			
TOTAL			
GOVT. HOLIDAY	FROM	ТО	NO. OF DAYS
Restricted Holidays			
availed			
Notified Holidays			
Long Vacation			
TOTAL			
WORKING DAYS	FROM	ТО	NO. OF DAYS
Total working days			
during the year			
Actual work done by			
the Judicial Officer			
during the year			
TOTAL			

FORM A

1.	Mention	instance	es,	if	any,	wher	е	you	have	not	deliv	ered
	judgment	within	30	(th	nirty)	days	of	hea	ring	argum	ents	with
	reasons f	or such	dela	ay.								

2.	How many cases were fixed for further hearing after conclus	ion
	of hearing?	

- 3. Mention any cases where the Revisional/Appellate Court reversed/ upheld your judgment.
- 4. Mention the adverse remark, if any, passed by the Revisional/ Appellate Court on your judgment.
- 5. Summary of the work in the Court and the work turned out by the Judicial Officer:

(a)

Cases pending at the beginning of the year under report	Institution of cases during the year under report	Total for disposal	Disposal during the rep Main Case	•

(b)	(i) Total no. of cases pending for more than 5 (five) years at
	the beginning of the year:
	(ii) Total no. of such cases disposed of during the year under
	report:

(c)	If there are no cases pending for more than 5 (five) years at the beginning of the year under report, the Judicial Officer concerned shall further furnish the following data: i. No. of cases pending for 4 (four) years and no. of cases disposed of therefrom:
	ii. No. of cases pending for 3 (three) years and no. of cases disposed of therefrom:
	iii. No. of cases pending for 2 (four) years and no. of cases disposed of therefrom:
(d)	(i) How many bail applications were instituted within the reporting period:
	(ii) How many bail applications could not be disposed of within 1 (one) week from the date of the institution:
(e)	(i) Total number of UTPs who were in custody and faced trial during the period under reporting:
	(ii) In how many cases trial could not be concluded within 6 (six) months in case of Magisterial trial and within 2 (two) years in case of Sessions trials where the UTPs were in custody:
(f)	What kind of efforts were made to dispose of all the cases pending for 5 (five) years or more by the end of the year?
(g)	(i) How many UTPs have completed the period of custody in excess of the sentence likely to be awarded, if conviction is recorded?
	(ii) How many UTPs were released on personal bond u/s 436A Cr.PC?

GENERAL STATEMENT OF DISPOSAL FOR

THE COURT OF		
_		

	Pending	Instituted				osed of	Pending	Unit	s obt	ained
Type of Cases (as applicable)	at the beginning of the year	/Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	at the end of the year with institution	Contested	Uncontested	Total
Α	В	С	D	E	F	G	Н	- 1	J	K
Title Suits										
Money Suits										
Injunction Applications/ other Misc. Cases (Civil)/ Petitions filed under Order I Rule 10 (2), Order VI Rule 17, Order VII Rule 11 and Sections 10, 11 and 151										
of the CPC										
Execution										
Proceedings Title										
Appeals/ First Appeals/ Second Appeals										
Money Appeals										
Misc. Civil Appeals										
Claim Cases u/s 166 MV Act										
Indian Succession Act Cases/ Succession Cases/ Guardian & Wards Act Cases/ Test Probate Cases										
Matrimonial Suits (not in Lok Adalat)										

	Pending	Instituted				osed of	Pending	Unit	s obt	ained
Type of Cases (as applicable)	at the beginning of the year	/Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	at the end of the year with institution	Contested	Uncontested	Total
Α	В	С	D	E	F	G	Н	- 1	J	K
Appointment of Receiver/ Guardian Other Family										
Court Matters Reference										
under LA Act Reference										
under ID Act Interlocutory										
matter under ID Act										
Wakf matters Departmental										
Enquiry Arbitration										
matters Cases under										
Commercial Courts Act, 2015										
Other contested Civil Cases not covered above										
Sessions Cases: Type-I										
Sessions Cases: Type-II										
Criminal Appeals										
Criminal Revisions										
NDPS Act Cases										
Cases under POCSO Act, 2012 triable										
by Special Judge										
Prevention of Corruption										
Act Cases Protection of Human										
Rights Act Cases										

						osed	Pending	Units obtained		
Type of Cases (as applicable)	Pending at the beginning of the year	Instituted /Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	at the end of the year with institution	Contested	Uncontested	Total
Α	В	С	D	E	F	G	Н	- 1	J	K
Unlawful										
Activities (P) Act Cases										
Consumer										
Protection										
Act Cases										
Other Cases under										
Special Act										
(s) tried by										
Sessions										
Courts										
Warrant										
Procedure										
IPC Cases										
Warrant										
Procedure										
Cases under										
other Acts										
not included										
in this list										
Summons										
Procedure										
IPC Cases										
Summons Procedure										
Cases under										
other Acts										
not included										
in this list										
Summary										
Trial Cases										
under IPC										
Summary										
Trial Cases										
under other										
Acts not										
included in										
this list										
Electricity Act Cases										
Essential										
Commodity										
Act Cases										
Cases u/s										
125 CrPC										
Domestic										
Violence Act										
Cases										
N.I Act										
Cases										

		In addition of				osed of	Pending	Units obtained		
Type of Cases (as applicable)	Pending at the beginning of the year	Instituted /Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	at the end of the year with institution	Contested	Uncontested	Total
Α	В	С	D	E	F	G	Н	- 1	J	K
	of the year	transfer	out				with institution			
tried by Magistrates										
Enquiry held as per order of Hon'ble SC/ HC Orders on Final Reports Confessional Statements u/s 164 Cr.PC/ TIP Other Statements u/s 164 Cr.PC										

		Ponding	Instituted				osed of	Pending	Unit	s obta	ained
	e of Cases applicable)	Pending at the beginning of the year	/Brought on transfer	Cases transferred out	Total for Disposal	Contested	Uncontested	at the end of the year with institution	Contested	Uncontested	Total
	Α	В	С	D	Е	F	G	Н	ı	J	К
t M	Cases ettled hrough ediation										
Cas		ed of in Lok	Adalats:		T	I	I		I	l I	
a)	MAC Cases;										
b)	Matrimo nial matters;										
c)	Other cases										
Bail											
	lications 438/ 439 PC										
	er Bail										
App	lications										
Oth	er Misc.										
Cas											
cov	minal) not ered										
abo											
Oth											
	ninal ses not										
cov	ered										
abo											
	es tried										
by t	ne enile										
Boa											
Oth	er										
con	tested										
	ceedings/										
	es/ suits										
-	other										
cas											
cas	other										
T	OTAL										

Type –I: - Cases under IPC where minimum punishment prescribed is imprisonment for life.

Type – II: - Cases under IPC except those covered by Type-I.

General disposal -

Туре	Number of Cases	Units obtained
Contested disposal		
Uncontested disposal		
TOTAL		

Percentage of general disposal: Percentage of disposal of cases pending for more than 5 (five) years:
Remarks/ Explanation of the Judicial Officer, if any, in relation to disposal of cases:
n case the Judicial Officer has been tied up with any particular case(s) which has consumed a lot of his/ her time, he/ she can give details of the same and that shall be taken into consideration while making assessment in regard to disposal of cases while recording the overall assessment in the ACR.
Date: Place:
Signature:
(Name in full of the Judicial Officer submitting the ACR)

Designation:

FORM – B (ADMINISTRATIVE WORK) STATEMENT OF WORK DONE BY THE JUDICIAL OFFICERS ATTACHED TO THE LEGAL SERVICES AUTHORITIES

A. Legal Aid and Assistance

S1. No	Nature of the legal aid	Number of beneficiaries
1	Court based legal aid to inmates of jail/homes	
2	Court based legal aid to others	
3	Legal aid/assistance to people in availing the	
	benefit of the welfare scheme of the Government	
4	Legal aid/assistance to people under the "Reach	
	out and Respond" programmes	
5	Legal aid/assistance to people under different schemes of SLSA/NALSA such as NALSA (Legal services to mentally ill persons and persons with mental disabilities) Scheme, NALSA (Legal Services to the worker in the unorganized sector) Scheme 2010, scheme for legal services	
6	to disaster victim etc. Any other legal aid/assistance not mentioned	
	above (indicate the nature of legal service specially).	

B. Do you undertake any innovative work or scheme in your area? If yes, give a short description of the same with the number of people benefited by such scheme.

C. Lok Adalat

S1. No	Type of Lok Adalat Organized	Number of Lok Adalat organized	Number of cases disposed	Number of persons benefited	Nature of cases disposed of	Remarks
1	National Lok Adalat					
2	Continuous Lok Adalat					
3	Mobile Lok Adalat					
4	Lok Adalat in jail					

D. Training and awareness programme

(i) Awareness Programme

- 1. How many awareness programmes were organized during the year?
- 2. What where the subjects?
- 3. How many people participated in such programme?

(ii) Training Programme

- 1. How many programmes were organized?
- 2. Who were the stakeholders?
- 3. How many persons were benefited?

E. Visit to prisons/correctional homes/institutions

S1.	Name of the Jail/Home/Institution	Date of visit
No		
1	Jail	
2	Children Home	
3	Observation Home	
4	Other Institution	

F. Compensation to victim of offence

S1. No	Type of cases	Pending at the beginning	Institution during the year	Total of disposal	_	Pending at the end of the year	Total compensation paid
1	Referred by						
	court						
2	Application						
	filed by the						
	victim						

N.B: Additional Sheets may be used in case of necessity.

Name and signature of the Officer

TO BE FILLED UP BY THE REPORTING OFFICER/AUTHORITY

Grading in respect of general disposal for allotment of marks with respect to Group C (Disposal of cases): _____

	Group – A ((General)	Marks allotted	Marks awarded	Remarks, if any
a)		attending and g Court	10		
b)		over Court edings	20		
c)		ip with other Officers	10		
d)	Relationship	with the Bar	10		
e)	obtain willin own condu confide	o motivate, to ng support by ct and inspire nce in the inate staff	15		
f)	Administra	ative control	15		
	ТОТ	AL	80		
Group – B (Judgment)			Marks allotted	Marks awarded	Remarks, if any
a)	Regularity/ Promptness in delivering Judgments		10		
b)	Brevity		10		
c)	Reasoning	Factual Aspect	20		
		Legal Aspect	20		
TOTAL			60		

Group – C (Disposal of Cases)	Marks	Marks	Remarks,
	allotted	awarded	if any
Disposal of Cases	40		
Group – D	Marks	Marks	Remarks,
	allotted	awarded	if any
Special achievement in the fields	20		

Group	Marks allotted	Marks awarded
Group A: General	80	
Group B: Judgment	60	
Group C: Disposal of cases	40	
Group D : Special achievement in the fields of Legal Aid/Mediation, etc.	20	
TOTAL	200	

Α.	Marks obtained out of total 200:	
Ь	Canadia au	
В.	Grading:	

Calculation of grading

Outstanding	170 – 200
Very Good	140 – 169
Good	110 – 139
Average	80 – 109
Below Average	Below 80

(Outstanding/ Very Good/ Good/ Average/ Below Average)

(An Officer should not be graded **outstanding** unless exceptional qualities and performance have been noticed. Grounds for giving such a grading should be clearly brought out.)

Grading awarded should be written in words:

- **C. Integrity** (tick mark whichever is applicable)
 - a. Beyond doubt
 - b. Nothing adverse
 - c. Doubtful
 - d. Known case of lack of integrity (mention in brief)
- **D. General Assessment:** (Please give an overall assessment of the Judicial Officer with reference to any striking qualities not covered by the above entries viz. sense of responsibility in discharging duties, mannerisms, discipline, etc.)

Date:				
Place:				
	;	Signature:		
	Name in block l	letters:		
	Post hel	d:		

Note: The Reporting Officer shall examine 15 (fifteen) judgments delivered by the Judicial Officer during the relevant period and assess the Judicial Officer as per the given rating. The photocopies of said signed 15 (fifteen) original judgments shall be forwarded along with the filled up ACR form to the High Court Registry.

(Reporting Officer)

REPORT OF THE REGISTRAR IN-CHARGE OF THE INSPECTION DEPARTMENT

A.	Registrar In-charge of the Inspection Department to check/ verify the disposal statement of the concerned Judicial Officer and submit his/ her report:

B. Please mention as to whether any disciplinary proceeding is pending against the Judicial Officer for the year under report:

C. Please mention observation, if any, of the High Court relating to the concerned Judicial Officer on the judicial side:

Registrar In-charge of the Inspection Department

TO BE FILLED UP BY THE REVIEWING AUTHORITY

3.	Remarks with specific comments about the GENERAL ASSESSMENT and GRADING given by the Reporting Authority.
2.	Whether you agree with the assessment of the Judicial Officer as given by the Reporting Authority? (Reasons must be specified in case of disagreement.)
	report with due care and attention and after taking into account all the relevant materials?

TO BE FILLED UP BY THE ACCEPTING AUTHORITY

(a)	Whether the Accepting Authority agrees with the ASSESSMENT and GRADING of the Judicial Officer made by the Reporting Authority/ Reviewing Authority?
(b)	If disagrees, the REASON, ASSESSMENT and GRADING of the Accepting Authority.
(c)	Other observations or directions, if any:
(d)	Fitness for promotion to higher Grade: i. Fit ii. Not yet fit iii. Unfit
Note	e: (In case the Judicial Officer is assessed as NOT YET FIT or UNFIT, specific reasons has to be assigned. DOUBTFUL/ SUSPICIOUS or KNOWN CASE OF LACK OF INTEGRITY or BAD REPUTATION may be the REASON (S) for grading the Judicial Officer as NOT YET FIT or UNFIT for Promotion). Whether the Judicial Officer has got any special characteristic and/or any outstanding ability which would justify his special selection for appointment/promotion out of turn? If yes, please mention the characteristic briefly.
Date	:
	e:
	Signature:
	Name in block letters:
	Post held:
	(Accepting Authority)

High Court of Meghalaya

REPORTING AUTHORITY/ REVIEWING AUTHORITY/ACCEPTING AUTHORITY

DESIGNATION	REPORTING AUTHORITY	REVIEWING AUTHORITY	ACCEPTING AUTHORITY
Judicial Magistrate First Class/Civil Judge Junior Division. [Grade III]	Chief Judicial Magistrate.	District & Sessions Judge.	Hon'ble Portfolio Judge.
Chief Judicial Magistrate/Asst. District & Sessions Judge/ Civil Judge Senior Division [Grade-II]	District & Sessions Judge.	Hon'ble Portfolio Judge.	Hon'ble the Chief Justice.
OSD, Meghalaya State Legal Services Authority. [Grade-II]	Member Secretary, Meghalaya State Legal Services Authority.	Hon'ble Executive Chairman, Meghalaya State Legal Services Authority.	Hon'ble the Chief Justice and Patron-in-Chief, Meghalaya State Legal Services Authority.
Secretary, District Legal Services Authority. [Grade-II]	District & Sessions Judge cum Chairperson, District Legal Services Authority.	Hon'ble Executive Chairman, Meghalaya State Legal Services Authority.	Hon'ble the Chief Justice and Patron-in-Chief, Meghalaya State Legal Services Authority.
District & Sessions Judge/ Addl. District & Sessions Judge/ Special Judge, etc. [Grade-I]	Hon'ble Portfolio Judge.	-	Hon'ble the Chief Justice.
Member Secretary, Meghalaya State Legal Services Authority[Grade-I]	Hon'ble Executive Chairman, Meghalaya State Legal Services Authority.	-	Hon'ble the Chief Justice and Patron-in-Chief, Meghalaya State Legal Services Authority.

Note:

Hon'ble the Chief Justice will write ACRs in respect of Judicial Officers posted in the High Court Registry/ Meghalaya State Judicial Academy, as per relevant Rules, and as per format approved for that purpose(s).

GENERAL INSTRUCTIONS

1.

- a. Page nos. 1-3 shall be filled up by the Judicial Officer concerned/Assessed Officer; Page nos. 4-11 shall be filled up by the Judicial Officer concerned/Assessed Officer regarding judicial work; Page nos. 12-13 shall be filled up by the Judicial officer/Assessed Officer attached to the Legal Services Authorities; Page nos. 14-16 shall be filled by the Reporting Officer/Authority; Page No. 17 shall be filled up by the Registrar In-charge, Inspection Department, Page No. 18 shall be filled up by the Reviewing Authority and Page No. 19 shall be filled up by the Accepting Authority.
- b. ACRs of Grade I Judicial Officers shall be submitted directly to the Registrar In-charge of the Inspection Department.
- c. ACRs of Grade II Judicial Officers shall be submitted to the Registrar In-charge of the Inspection Department by the Reporting Authority after assessment.
- d. ACRs of Grade III Judicial Officers shall be submitted to the Registrar In-charge of the Inspection Department by the Reviewing Authority after assessment.
- e. With regard to the ACRs of Judicial Officers attached to the Legal Services Authorities, the Reporting Authority shall make a grading of the Judicial Officer on the basis of FORM B, general assessment of the officer and his/her integrity.
- f. The following timelines shall be followed for submission of ACRs of the Judicial Officers:

a.	Submission of ACRs to the Inspection			
	Department of the High Court after			
	assessment by the concerned Reporting			
	Authority and Reviewing Authority concerned			
	with regard to the ACRs of Grade III Judicial			
	Officers.			
b.	Submission of ACRs to the Inspection			
	Department of the High Court after	By 15 th		
	assessment by the concerned Reporting	January		
	Authority concerned with regard to the ACRs			
	of Grade II Judicial Officers.			
C.	Submission of ACRs of Grade I Judicial			
	Officers to the Inspection Department of the			

	High Court.	
d.	Completion of calculation by the Inspection	By 31 st
	Department.	January
e.	Assessment by the Reporting Authority with regard to ACRs of Grade I Judicial Officers	
f.	Assessment by the Reviewing Authority with regard to ACRs of Grade II Judicial Officers	By 28 th February
g.	Assessment by the Accepting Authority with regard to ACRs of Grade I, Grade II and Grade III Judicial officers and communication of remarks.	By 15 th March
h.	Submission of representations, if any, on ACR remarks.	By 31 st March
i.	Disposal of such representations, if any.	By 14 th
		April

- 2. If a Judicial Officer works in different stations/ Courts for the reporting period, the Reporting Officer will be the Officer under whom he is presently working or under whom he worked for more than 3 (three) months.
- 3. If a Judicial Officer fails to furnish true information, the same will be viewed very seriously even entailing disciplinary proceedings.
- 4. The grading in respect of general disposal of cases will be as follows:

• 175 units or more : Outstanding

• 150 units or more : Very Good

• 125 units or more : Good

• 100 units or more : Average

• Less than 100 units : Poor

A Judicial Officer is required to obtain 60% of the total units by contested disposals and any deficiency on this score shall be deducted from the total units obtained. The benchmark has been fixed on the basis of average pendency for disposal which is:

Criminal Courts: Minimum 60 % of the total pendency; Civil Courts: Minimum 40 % of the total pendency;

Sessions Courts: Minimum 50 Sessions cases.

Benchmark formula to consider the shortfall in the average

pendency for disposal, if any, and to increase the units accordingly is as follows:

- **A**= Total pendency in the concerned Court during the year;
- **B**= Total units obtained during the year (both contested and uncontested)
- **C**= Total benchmark of minimum average pendency during the year;
- D= Total units obtained on consideration of shortfall in the required benchmark of average pendency during the year.
 Now, the value of D = B X C

Guidelines for Reporting Officer/ Authority

 In awarding marks against each item in the ACR, preferably brief reasoning is to be given in the 'Remark' column against each item of Group-A, Group-B, Group-C and Group-D.

Assessment regarding items under Group-A

- 2. In respect of awarding marks against item no. (a), the Reporting Officer shall inspect the Court/ Office of the Judicial Officer concerned during the year of assessment to ascertain his punctuality and also to see whether the entries made in the Court Diary maintained as per Rules by the concerned Judicial Officer reflects correct state of affairs.
- 3. In respect of awarding marks against item no. (b), (c), (d), (e) & (f), the Reporting Officer is to remain vigilant regarding functioning of the concerned Court throughout the year and the Reporting Officer in such matters will act as a mentor for improvement of the junior Judicial Officers.
- 4. To justify the awarding of marks against each item, the Reporting Officer may maintain personal diary(ies) for this purpose in respect of the concerned Judicial Officers.

Assessment regarding items under Group-B

5. In this respect, the Reporting Officer, apart from evaluating the judgments submitted by the Judicial Officer concerned shall have the liberty to make his assessment on the basis of judgment(s)/order(s) which have been challenged in his Court on appellate/revisional side or otherwise, and in that case, the Reporting Officer has to enclose the copy(ies) of the said judgment(s)/order(s) with the ACR of Judicial Officer concerned.

Assessment regarding items under Group-C

6. In awarding marks under this group, the Reporting Officer shall have due regards in disposal of old pending cases in case of Judicial Officers posted in Court. In case of 'Outstanding' grading in overall disposal, the marks will be awarded within a range of 80% to 100% of total marks (40) e.g. if the Officer has disposed of large number of cases of more than 5 (five) years old, he may be awarded 100% marks and similarly, if any Judicial Officer, though has obtained outstanding marks, has disposed only negligible number of such old pending cases or no old pending cases despite such cases being pending in his/her Court, the maximum mark which can be awarded is 80% out of total 40 marks. In this way, the marks of Judicial Officers scoring 'outstanding', 'very good', 'good', 'average' and 'poor' in disposal of cases will respectively be awarded within the following range:

GRADING IN RESPECT OF GENERAL DISPOSAL	Marks
Outstanding-80% - 100% out of the total of 40	32 - 40
marks	
Very Good – 60% - 80% (out of total marks 40)	24 - 32
Good – 40% - 60% (out of total marks 40)	16 - 24
Average – 20% - 40% (out of total marks 40)	8 - 16
Poor – 0% - 20% (out of total marks 40)	0 - 8

Assessment on integrity

7. With regard to the assessment on integrity, the Reporting Officers should make their remarks in an uninhibited fashion and if there is doubt about the integrity of the Judicial Officer concerned, same should be clearly reflected in the ACR.
